

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 6080/
2014

THAKUR PRASAD PANDEY TRUST Petition(s)
ner(s)

VERSUS

SANKATHA PRASAD & ORS Respondent(s)
(with interim relief and office report)

Date : 22/07/2015 This petition was called on for hearing today.

For Petitioner(s) Mr.Ankur Yadav,adv.
Mr. Yash Pal Dhingra,Adv.

For Respondent(s) Ms. Namita Choudhary,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the petitioner shall within a period of four
weeks file the fresh particulars of the respondent No.14 and he
shall also take fresh steps for the service of notice to him within
the same period. Dasti in addition is permitted to
be served through the Trial Court, the particulars of which
shall be furnished by the Ld.counsel for the petitioner within the period
provided above. The respondent Nos.1-3 have already filed th
e counter
Signature Not Verified

affidavit as gets revealed from the perusal of the office report.
Digitally signed by
Sushma Kumari Bajaj
Date: 2015.07.23
15:40:12 IST
Reason:

Await the return of the service of notice already issued to the respondent Nos.4-13.
List the matter again on 29.09.2015.

SB (M K HANJURA)
ON XI REGISTRAR
ITEM NO.62 REGISTRAR COURT. 2 SECTI
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ITEM NO.62

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(M K HANJURA)
Registrar

SB